

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PUSHPANJALI REALMS AND INFRA TECH LIMITED**  
**OPERATING AS REAL ESTATE COMPANY**

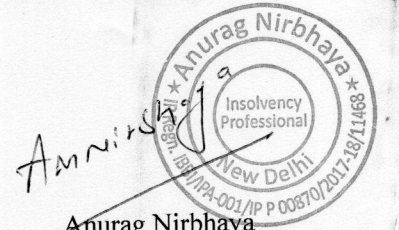
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	<b>PUSHPANJALI REALMS AND INFRA TECH LIMITED</b> <b>CIN: L70102UR2013PLC000787</b> <b>PAN: AAHCP2706Q</b>
2.	Address of the registered office	<b>Registered Office:</b> Khasra No- 11, Tarla Nagal, Near HeliPad, Sahastradhra Road, Dehradun-248001.
3.	URL of Website	The company is not having its own website, hence the website for the CIRP purpose has been created by IRP. <a href="https://pushpanjali.cirp.in">https://pushpanjali.cirp.in</a>
4.	Details of Place where majority of assets are fixed	The company is engaged in the Real Estate Business and the project is located at: Khasra no- 11, Tarla Nagal, Near HeliPad, Sahastradhra Road, Dehradun-248001.
5.	Installed Capacity of main products/services	The flats/units are partially constructed in the project, the proposed flats as per available information are 331 units.
6.	Quantity and value of main products/services sold in last financial year	The company is engaged in the business of Real Estate and currently has only one project namely "Orchid Park" which is partially constructed and the construction seems to have stopped around seven years back.
7.	Number of employees/workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending a request to the Resolution Professional at: <a href="mailto:cirp.pushpanjali@gmail.com">cirp.pushpanjali@gmail.com</a> <a href="https://pushpanjali.cirp.in">https://pushpanjali.cirp.in</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending a request to the Resolution Professional at: <a href="mailto:cirp.pushpanjali@gmail.com">cirp.pushpanjali@gmail.com</a> <a href="https://pushpanjali.cirp.in">https://pushpanjali.cirp.in</a>
10.	Last date for receipt of expression of interest	13-October-24



11.	Date of issue of provisional list of prospective resolution applicants	23-October-24
12.	Last date for submission of objections to provisional list	28-October-24
13.	Date of issue of final list of prospective resolution applicants	07-November -24
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-November-24
15.	Last date for submission of resolution plans	12-December-24
16.	Process email id to submit EOI	cirp.pushpanjali@gmail.com

**Note: Timeline given in the form are subject to the approval of extension from Adjudicating Authority.**



Anurag Nirbhaya  
Resolution Professional

Date: 28.09.2024  
Place: New Delhi

In the matter of **PUSHPANJALI REALMS AND INFRA TECH LIMITED**  
Regn. No.: **IBBI/PA-001/IP-P00870/2017-2018/11468**  
**AFA Valid Upto 30.06.2025**

**INDIA LEASE DEVELOPMENT LIMITED**  
 Corporate Identity Number : L74899DL1984PLC019218  
 Regd Office : MGF House, 4/17-B, Asaf Ali Road, New Delhi - 110002  
 Phones: 41520070 Fax : 41503479  
 Website : www.indialease.com E-mail : info@indialease.com  
 GSTIN : 07AAAC1049R12B

**E-VOTING RESULT OF 39TH ANNUAL GENERAL MEETING**  
 Pursuant to the provisions of Section 108 of The Companies Act, 2013 read with Companies (Management and Administration) Rule, 2014 and in compliance with Regulation 44 of SEBI (LODR) Regulations, 2015 entered with Stock Exchange, the Company had conducted the process of electronic voting (e-Voting) on all the seven resolutions stated in the Notice dated August 12, 2024 for convening the Annual General Meeting on September 26, 2024. The Company had offered the e-voting facility through CDSL to all the Members of the Company as on the Cut off date of September 19, 2024 to cast their vote electronically during the e-voting period from September 23, 2024 to September 25, 2024. The Company had also provided e-voting facility to its members during the AGM who could not cast their votes prior to AGM. Ms. Anjali Yadav, Proprietor of M/s Anjali Yadav & Associates, (FCS No. 6628, CP No. 7257) Practicing Company Secretaries had been appointed Scrutinizer and the e-voting results, as per her Report dated September 27, 2024 is as under:-

Particulars of the Resolutions	No. of Members Voted	Total Valid Votes	Total Votes Rejected	Votes in Favour		Votes Against	
				Nos.	%	Nos.	%
<b>Ordinary Resolution No. 1</b> To receive, consider and adopt Standalone Audited IND AS Financial Statements of the Company for the financial year ended March 31, 2024, the report of the Board of Directors and Auditors thereon.	240	240	0	9602136	100	4	0
<b>Ordinary Resolution No. 2</b> To appoint a Director in the place of Sh. Rajiv Gupta (DIN:00022964) who retires by rotation and being eligible, seeks re-appointment.	239	239	0	8742558	100	4	0
<b>Ordinary Resolution No. 3</b> To appoint a Director in the place of Ms. Sumana Verma (DIN:01448591) who retires by rotation and being eligible, seeks re-appointment.	240	240	0	9602136	100	4	0
<b>Ordinary Resolution No. 4</b> To authorize the Board to fix the remuneration of Statutory Auditors, M/s Jagdish Chand & Co. (ICAI FRN No. 000129N) in terms of provisions of Section 142 of the Companies Act, 2013, for the financial year ending 2024-2025.	240	240	0	9602136	100	4	0
<b>Ordinary Resolution No. 5</b> To approve the Related Party Transaction including Material Related Party Transactions to be entered into between the Company and M/s The Motor & General Finance Limited.	233	233	0	82277	100	4	0
<b>Ordinary Resolution No. 6</b> To approve the Related Party Transaction including Material Related Party Transactions to be entered into between the Company and M/s Ram Prakash & Company Private Limited.	233	233	0	82277	100	4	0
<b>Ordinary Resolution No. 7</b> To approve the Related Party Transaction including Material Related Party Transactions to be entered into between the Company and M/s Bahubali Services Private Limited.	233	233	0	82277	100	4	0

The Annual General Meeting held on September 26, 2024 at New Delhi, the Chairperson of the Meeting, based on the Report of the Scrutinizer, declared the above results stating that resolutions No. 1 to 7 as set out in the Notice dated August 12, 2024 have been unanimously approved by the Shareholders. The Results of e-voting along with the Scrutinizer's Report has been submitted to the Stock Exchange and posted on the website of the company www.indialease.com.

**For India Lease Development Limited**  
 Rohit Madan  
 Manager, Company Secretary & CFO  
 ACS - 13636

Place: New Delhi  
 Date: September 27, 2024

**Form No. INC-26**  
 Before the Regional Director  
 Northern Region  
 In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014

**AND**  
 In the matter of  
**Hydrise Developers Private Limited**  
 having its registered office at  
 1510 & 1511, Chiranjiv Tower,  
 Nehru Place, South Delhi - 110019

Applicant  
 Notice is hereby given to the General Public that the company proposes to make application to the Regional Director, Northern Region under section 13 of the Companies Act, 2013 seeking confirmation for alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the EGM held on Friday, 06th day of September, 2024 to enable the company to change its Registered office from "NCT of Delhi" to the "State of Uttar Pradesh". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address: B-2, Wing, 2<sup>nd</sup> Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003 within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: Hydrise Developers Private Limited, Regd. Off: 1510 & 1511, Chiranjiv Tower, Nehru Place, South Delhi - 110019.

**Sd/-**  
**AKSHAY MITTAL**  
 (ADDITIONAL DIRECTOR)  
 Place: New Delhi  
 DIN: 08572831  
 Date: 28/09/2024

**UMMEED HOUSING FINANCE PVT. LTD**  
 Corporate office : Unit 809-815, 8th Floor, Tower - A, EMAAR Digital Greens Golf Course Extension Road, Sector-61, Gurugram (Haryana) - 122002  
 CIN:U65922HR2016PTC005784

**APPENDIX IV (See rule 8(1)) POSSESSION NOTICE**  
 Whereas the undersigned being the authorized officer of the UMMEED HOUSING FINANCE PVT. LTD under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest" Act, 2002(54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower(s) as details herein under, calling upon the respective Borrowers to repay the amount mentioned in the notice with all costs, charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice. The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower/Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date.

The Borrower/Co-borrower/Guarantor/Mortgagor and the public in general is hereby cautioned not to deal with the property and dealings with the particular will be subject to the charge of the UMMEED HOUSING FINANCE PVT.LTD. For the amount specified therein with all interest, costs and Charges from respective dates until full payment.

The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

Name and Address of the Borrower, Co-Borrower/Guarantor/Loan A/c No. And Loan Amount	Details of the Secured Asset	Demand Notice Date	Amount Due In Rs.
(1) <b>Ramveer S/o Chandra Pal (Borrower)</b> (2) <b>Meenu W/o Ramveer S/o Chandra Pal</b> Both Above Residing At - 563 Pooja Colony, Near Usman Pradhan Gali, Loni Ghazabad-201102 Loan No. LXLX02819-90003139 Loan Agreement Date: 30-Nov-2018 Loan Amount: Rs.6,18,604/-	All That Part And Parcel Of Property Bearing Plot No.37-A, Measuring 50 Sq.Yds. Comprised In Kharsa No.279, Situated At Ratan Vihar Village Pabshapur, Pargana - Loni, Tehsil And District - Ghaziabad Bounded As East - Road	05-Feb-2024 Physical Possession Date: 26-Sep-2024 + Further Interest And Other Charges From 06-Feb-24	Rs.4,66,234.99/- (Rupees Four Lacs Sixty Six Thousand Two Hundred Thirty Four And Ninety Nine Paise Only) As On 05-Feb-24
(1) <b>Mr. Satish Kumar S/o Mr. Kali Ram (Borrower)</b> R/o Near Town School, Banjaran Rampur Maniharan Dehat Saharanpur Uttar Pradesh 247554. (2) <b>Mr. Ram Murti S/o Mr. Kali Ram (Co-Borrower/Mortgagor)</b> R/o Near Town School, Banjaran Rampur Maniharan Dehat Saharanpur Uttar Pradesh 247554. (3) <b>Mrs. Neema W/o Mr. Satish Kumar (Guarantor)</b> R/o Near Town School, Banjaran Rampur Maniharan Dehat Saharanpur Uttar Pradesh 247554. (4) <b>Mr. Rakesh Kumar S/o Mr. Buddha Singh (Guarantor)</b> R/o Near Town School, Banjaran Rampur Maniharan Dehat Saharanpur Uttar Pradesh 247554	Equitable Mortgage on the Property: Residential Plot, measuring total area of 50.65 Sq. Mtrs. Both Plots are adjoining to each other and situated at Mohalla Banjaran Rampur Maniharan Tehsil Rampur District Saharanpur Uttar Pradesh. Registered in revenue records of Bahi No.1, Jild No.1785, Page No.237-240 Serial No. 862 Book No. 1867 Dated 26-03-1992. In the name of Mr. Ram Murti S/o Mr. Kali Ram. Bounded by: North: House of Balwant, South : Part of Plot, West: Road, East: Plot of Smt. Raj Bala	Demand Notice Date:- 03-07-2024 Possession Notice Date: 27-09-2024 Outstanding Amount: Rs.1,80,000/- (Rupees One Lakh Eighty Thousand Only) against Loan A/c No. 101441003102 and 101446510253	

**Authorized Officer,** Mr. Gaurav Tripathi Mobile- 9650055701  
 Ummeed Housing Finance Pvt. Ltd

**SHIVALIK SMALL FINANCE BANK LTD.**  
 Registered Office : 501, Saloon Aurum, Jasola District Centre, New Delhi - 110025  
 CIN : U65900DL2020PLC366027

**POSSESSION NOTICE (For immovable property) Rule 8(1)**  
 Whereas, the undersigned being the Authorized Officer of the Shivalik Small Finance Bank Ltd. banking company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at 501, Saloon Aurum, Jasola District Centre, New Delhi - 110025 and Head office at 6th Floor, Tower-3, India Glycols Building, Plot No. 2B, Sector 126, Noida - 201304 under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrower/s / parties to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Demand Notice.

The below mentioned Borrower/s / Guarantor/s / Mortgagor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s / Mortgagor/s and the public in general that the undersigned has taken Symbolic possession of the properties described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said Rules. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower/s / Guarantor/s / Mortgagor/s mentioned herein below in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Shivalik Small Finance Bank Ltd., along with future interest at the contractual rate and substitute interest, incidental expenses, costs and charges etc.

Name of the Borrower(s)/ Guarantor(s)/ Mortgagor(s)	Description of the Immovable Properties	Demand Notice Date & Amount & Possession Notice Date & Account No.
1. <b>Mr. Satish Kumar S/o Mr. Kali Ram (Borrower)</b> R/o Near Town School, Banjaran Rampur Maniharan Dehat Saharanpur Uttar Pradesh 247554. (2) <b>Mr. Ram Murti S/o Mr. Kali Ram (Co-Borrower/Mortgagor)</b> R/o Near Town School, Banjaran Rampur Maniharan Dehat Saharanpur Uttar Pradesh 247554. (3) <b>Mrs. Neema W/o Mr. Satish Kumar (Guarantor)</b> R/o Near Town School, Banjaran Rampur Maniharan Dehat Saharanpur Uttar Pradesh 247554. (4) <b>Mr. Rakesh Kumar S/o Mr. Buddha Singh (Guarantor)</b> R/o Near Town School, Banjaran Rampur Maniharan Dehat Saharanpur Uttar Pradesh 247554	Equitable Mortgage on the Property: Residential Plot, measuring total area of 50.65 Sq. Mtrs. Both Plots are adjoining to each other and situated at Mohalla Banjaran Rampur Maniharan Tehsil Rampur District Saharanpur Uttar Pradesh. Registered in revenue records of Bahi No.1, Jild No.1785, Page No.237-240 Serial No. 862 Book No. 1867 Dated 26-03-1992. In the name of Mr. Ram Murti S/o Mr. Kali Ram. Bounded by: North: House of Balwant, South : Part of Plot, West: Road, East: Plot of Smt. Raj Bala	Demand Notice Date:- 03-07-2024 Possession Notice Date: 27-09-2024 Outstanding Amount: Rs.1,80,000/- (Rupees One Lakh Eighty Thousand Only) against Loan A/c No. 101441003102 and 101446510253
1. <b>Mr. Ravindra Kumar S/o Mr. Raj Kumar (Borrower)</b> R/o H. No. 92, Village Bhamrai Nakur Saharanpur Uttar Pradesh 247554. (2) <b>Mrs. Reena Devi W/o Mr. Ravindra Kumar (Co-Borrower)</b> R/o H. No. 92, Village Bhamrai Nakur Saharanpur Uttar Pradesh 247554. (3) <b>Mr. Amit Bazed S/o Mr. Ishwar Chand (Guarantor)</b> R/o H. No. 490, Village Bangani Tehsil Saharanpur Uttar Pradesh 247554. (4) <b>Mr. Yogendra Kumar S/o Mr. Sukhbeer Singh (Guarantor)</b> R/o H. No. 92, Village Bahmra Nakur Saharanpur Uttar Pradesh 247554. (5) <b>Mr. Raj Kumar S/o Mr. Udayal Singh (Guarantor/Mortgagor)</b> R/o H. No. 92, Village Bhamrai Nakur Saharanpur Uttar Pradesh 247554	Equitable Mortgage on the Property: Commercial Shop measuring an area of 9.74 Sq. Mtrs, Situated at Wake Abadi Mohd Munshipura Kasba Nakud Paragana & Tehsil Nakud District Saharanpur Uttar Pradesh, registered in revenue records of Bahi No.1, Jild No.3978, Page No.693/654 Doc.No. 15154 Dated 09-11-2010. In the name of Mr. Raj Kumar S/o Mr. Udayal Singh. Bounded by: North: Shop of Shri Saleem, South : Road, West : Road, East : Shop of Kaji MehrajAhmed	Demand Notice Date:- 20-07-2024 Possession Notice Date: 27-09-2024 Outstanding Amount: Rs.14,00,000/- (Rupees Fourteen Lakh Only) against Loan A/c No. 101741000461
1. <b>Mr. Raj Kumar Dhir S/o Mr. Khajansi Dass (Borrower /Mortgagor)</b> R/o H. No. Gali No. 03, Near Gayatri Mandir Sharda Nagar, Distt. Saharanpur Uttar Pradesh 247001. (2) <b>Mr. Arvind Gupta S/o Mr. Surender Kumar Gupta (Guarantor)</b> R/o H. No. Mangal Nagar Distt. Saharanpur Uttar Pradesh 247001. (3) <b>Mrs. Babli W/o Mr. Raj Kumar Dhir (Guarantor)</b> R/o: Gali No. 03, Near Gayatri Mandir Sharda Nagar, Distt. Saharanpur Uttar Pradesh 247001. (4) <b>Mr. Sunil Sharma S/o Mr. Sodhi Lal (Guarantor)</b> R/o H.No. 19, Ankit Vihar Colony Near Guru CharanPura, Distt. Saharanpur Uttar Pradesh 247001	Equitable Mortgage on the Property: Plot, measuring an area of 100 Sq.Yards i.e.83.61 Sq. Mtrs, Situated at Plot No. 09 Kharsa No. 746/1 Dara Shiv Puri Swad Andron Z.A. Pargana and Tehsil District Saharanpur Uttar Pradesh, Registered in revenue records of Bahi No.1, Jild No.3644, Page No. 197-202, Document No. 2714, Dated 05-03-1991. In the name of Mr. Raj Kumar Dhir. Bounded by: North: Road 15 ft, South: Part of Plot No. 6 & 7, West: Plot No.10, East: Plot No. 08	Demand Notice Date:- 20-07-2024 Possession Notice Date: 25-09-2024 Outstanding Amount: Rs.10,82,000/- (Rupees Ten Lakh Eighty Two Thousand Only) against Loan A/c No. 100341009214 and 100341008221
1. <b>Mr. Sarfaraj S/o Mohd. Farukh (Borrower)</b> R/o H. No. 6, Salempur, Meerut, Uttar Pradesh 203203. (2) <b>Mohd. Farukh S/o Mr. Fakhruddin (Guarantor/Mortgagor)</b> R/o H. No. 6, Salempur, Meerut, Uttar Pradesh 203203. (3) <b>Mrs. Sameer S/o Mr. Irfan (Guarantor)</b> R/o H. No. 6, Salempur, Meerut, Uttar Pradesh 203203	1. Hypothecation on animals to be purchased. 2. Equitable Mortgage on the Property: Plot, measuring an area of 1145.45 Sq. Yards i.e. 957.74 Sq. Mtrs, Situated at Kharsa No. 73 MI & 63 MI Village Dhikoli Main Pahar Road Meerut Uttar Pradesh, registered in revenue records of Bahi No.1, Jild No.4786, Page No. 281-336, Serial No. 4144 Dated 03-05-2010. In the name of Mohd. Farukh. Bounded by: North: Factory, South: Khet of Abid, West: Khet of Abid, East: Road	Demand Notice Date:- 20-07-2024 Possession Notice Date: 25-09-2024 Outstanding Amount: Rs.10,82,000/- (Rupees Ten Lakh Eighty Two Thousand Only) against Loan A/c No. 100841510501

Date: 27-09-2024 & 25-09-2024  
 Place: Rampur / Sharda Nagar / Hakikat Nagar / Meerut  
**Authorised Officer,**  
 For Shivalik Small Finance Bank Ltd

**IndusInd Bank** FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP  
 11th Floor, Hyatt Regency Complex,  
 New Tower, Bhikaji Cama Place, New Delhi-110066

**PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES**  
 E-Auction Sale Notice for Sale of immovable properties mortgaged to IndusInd Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules 2002. Notice is hereby given to the public in general and to the Borrower / Mortgagors / Guarantors in particular that the Authorized Officer of IndusInd Bank Limited had taken Physical Possession of the following property(ies) mentioned pursuant to demand raised vide notice issued under Section 13(2) of the Act in the following loan account with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said property(ies). The sale of the below mentioned properties shall be conducted by way of E-auctions through web portal: <https://www.bankauctions.com>

Name of Account/ Mortgagors/ Guarantors	Amount as per Demand Notice & Demand Notice Date
M/s Anand Agencies, Subhash Anand, Mr. Pankaj Anand, Mrs. Poonam Anand, Mrs. Shalini Anand, Mr. Neeraj Anand	Rs. 2,43,19,722.66 as on 31.03.2022, together with further interest from 01.04.2022 plus cost, charges and expenses etc. thereon. Demand Notice Date: 21.06.2022
M/s M S Traders, Subhash Anand, Mr. Pankaj Anand, Mrs. Poonam Anand, Mrs. Shalini Anand, Mr. Neeraj Anand	Rs. 5,35,48,427.21 as on 31.03.2022, together with further interest from 01.04.2022 plus cost, charges & expenses etc. thereon. Demand Notice Date: 21.06.2022
Neeraj Anand, Subhash Anand, Mr. Pankaj Anand, Mrs. Poonam Anand, Mrs. Shalini Anand, M/s Anand Agencies	Rs. 1,17,75,509.67 as on 31.03.2022, together with further interest from 01.04.2022 plus cost, charges & expenses etc. thereon. Demand Notice Date: 21.06.2022
Neeraj Sales Pvt Ltd, Neeraj Anand, Subhash Anand, Mr. Pankaj Anand, Mrs. Poonam Anand, Mrs. Shalini Anand, M/s Anand Agencies	Rs. 2,28,20,487.16 as on 31.03.2022, together with further interest from 01.04.2022 plus cost, charges & expenses etc. thereon. Demand Notice Date: 21.06.2022

Details of properties	Reserve Price	Date & time of Bid Submission	Last Date of Bid Submission
1. All that piece and parcel of Commercial Shop/Office No. 3321 on 3rd floor, super area measuring 685 Sq. Ft. (63.63 Sq. Mt.) & Covered area measuring 409 sq. ft. (37.99 Sq. Mt.), in Anjali Mega Mall built on Freehold Commercial Plot No. CK-1, Kaushambi, Ghaziabad (Uttar Pradesh) without roofrights.	Rs. 32.90 Lac	23.10.2024 From 12.00 Noon to 1.00 PM	21.10.2024 up to 4:00 PM
2. All that piece and parcel of Commercial Shop/Office No. 3322 on 3rd floor, super area measuring 685 Sq. Ft. (63.63 Sq. Mt.) & Covered area measuring 409 sq. ft. (37.99 Sq. Mt.), in Anjali Mega Mall built on Freehold Commercial Plot No. CK-1, Kaushambi, Ghaziabad (Uttar Pradesh) without roof rights.	Rs. 32.40 Lac	23.10.2024 From 1.00 PM to 2.00 PM	21.10.2024 up to 4:00 PM

**Name and contact details of Authorised Officer- Yatendra Kumar,**  
 Mobile No. 9990799379, E-mail ID: [kumar.yatendra@indusind.com](mailto:kumar.yatendra@indusind.com)

**TERMS & CONDITIONS:** 1. The interested bidders shall submit their EMD details and documents through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com>) through Log ID & password. The EMD shall be payable through NEFT / RTGS in the following account: 00053564604005, IFSC Code - INDB0000005 latest by 4:00 PM on or before the dates mentioned in the table above. Please note that the Cheques shall not be accepted as EMD amount. 2. The Bank shall however not be responsible for any outstanding statutory dues / encumbrances / tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Property can be inspected with prior appointment with the authorised officer. 3. The intended bidders who have deposited the EMD and require assistance in creating log ID & password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider M/s C1 India Private Limited, Helpline Nos. 0124-4302020 / 2021 / 2022 / 2023 / 2024, Mr. Mihalesh Kumar, Mob. No. +91 708004466, email ID: [support@bankauctions.com](mailto:support@bankauctions.com) and for any property related query may contact the Authorised Officer as mentioned above in office hours during the working days (10AM to 5 PM). 4. The highest bid shall be subject to approval of IndusInd Bank Limited. Authorised Officer reserves the right to accept / reject all or any of the offers / bids so received without assigning any reasons whatsoever. His decision shall be final & binding. 5. In case of any default of respective payment within the stipulated period, the sale will automatically stand revoked and the entire deposit made by the bidder together with the earnest money shall be forfeited without any notice and the property(ies) shall be resold. The defaulting bidder shall not have the recourse / claim against the Bank / Authorised Officer. 6. For detailed terms and conditions refer to the Bank's website [www.indusind.com](http://www.indusind.com) and [www.bankauctions.com](http://www.bankauctions.com).

**STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) & RULE 9(1) OF THE SARFAESI ACT, 2002**  
 The borrower / guarantors / mortgagors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned / sold and balance due, if any, will be recovered with interest and cost.

Date: 28.09.2024  
 Place: Ghaziabad (Uttar Pradesh)  
**Authorised Officer, IndusInd Bank Ltd.**

**POSSESSION NOTICE**  
 Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) / Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower / Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date / Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	45269660000134 45269660001302 & 45268640000674	1) M/s. Satyarth Pathology Lab and X-Ray Centre, Represented by its Proprietor Mr. Vinod, 2) Mr. Vinod (Borrower), 3) Mrs. Seema (Guarantor)	16.07.2024 Rs.18,91,914/- (Rupees Eighteen Lakhs Ninety One Thousand Nine Hundred and Fourteen Only) as on 14.07.2024	Date: 26.09.2024 Time: 03:13 P.M. Symbolic Possession

**Description of Secured Asset:** Plot Area Measuring 914.6 Sq.yards Khewat Khata No.28/54, Mun. No.35, Killa No.11/2, 12/2, 18/2/2, 19, Khata No.55, Mun. No.35, Killa No.9/3/2, 10/1, 13/1/2, 20/1, Khewat/ Khata No.36/67, Mun. No.28, Killa No.11/1/2, 20/2/2, Mun. No.29, Killa No.15/2, 16, 17, 24, Mun. No.34, Killa No.4, 6, 7, 8, 13, 14, 15, 16, 17, 25, Mun. No.35, Killa No.10/3, 11/1, 20/2, Khewat/ Khata No.144/228, Mun. No.28, Killa No.21/1, Mun. No.29 Killa No.25, Mun. No.34, Killa No.5, Mun. No.35, Killa No.1, Khata No.229, Mun. No.28, Killa No.22/1, Mun. No.35, Killa No.21, 10/2, Plot Measuring 914.6 Sq.yards situated at Waka Majra Badrola, Sub-Tehsil Dayalpur, Tehsil Ballabgarh, Dist. Faridabad, Haryana. Owned by Mrs. Seema, W/o. Mr. Vinod. Bounded as: East: 12 Ft. Road, West: Remaining Area, North: Remaining Area, South: House of Mr. Vinay.

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Delhi NCR  
 Date: 28.09.2024  
**Sd/-**  
**Authorised Officer**  
 For. Jana Small Finance Bank Limited

**JANA SMALL FINANCE BANK**  
 (A scheduled commercial bank)  
 Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challahally, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

**PADAM COTTON YARNS LIMITED**  
 (CIN: L17112HR1997PLC033641)  
 Regd. Office: 196, 1<sup>st</sup> Floor, Opp. Red Cross Bhawan, G.T. Road, Karnal - 132001, Haryana  
 www.padamcotton.com | Email: [cscpy6@gmail.com](mailto:cscpy6@gmail.com) | Tel: 8383585860

**NOTICE OF EXTRAORDINARY GENERAL MEETING AND E-VOTING INFORMATION**  
 Notice is hereby given that the Extraordinary General Meeting ("EGM") of the Members of M/s Padam Cotton Yarns Limited will be held on Wednesday, the 23<sup>rd</sup> October, 2024 at 12:00 p.m. at Registered Office of the Company at 196, 1st Floor, G.T. Road, Opp. Red Cross Market, Karnal-132001 (Haryana), to transact the business mentioned in the Notice convening the Extraordinary of the Company.

In Compliance with section 108 of the Companies Act, 2013 read with rule 20 of Companies (Management and Administration) Rules, 2014 and SEBI (Listing Obligation and Disclosure Requirement) Regulations, 2015, the Company is providing E-voting facility to its members to cast their vote electronically on the resolutions to be transacted at Extraordinary of the Company.

In compliance with the relevant circulars, the Notice of the Extraordinary containing, inter alia, the Explanatory Statement thereto has been sent via email on Friday, September 27, 2024, to all the Members of the Company. The aforesaid documents are available on the Company's website at [www.padamcotton.com](http://www.padamcotton.com) and on the website of the Stock Exchanges i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and is also available on the website of RTA, M/s Beetal Financial & Computer Services Pvt. Ltd., [beetal@beetalfinancial.com](http://beetal@beetalfinancial.com).

**Link to the Notice:**  
[https://www.padamcotton.com/images/pdf/notices/Notice%20of%20EGM\\_Padam%20Cotton.pdf](https://www.padamcotton.com/images/pdf/notices/Notice%20of%20EGM_Padam%20Cotton.pdf)

**The members are informed that:**

- The remote E-voting shall commence Sunday, 20<sup>th</sup> October, 2024 at 10:00 a.m. and ends on Tuesday, 22<sup>nd</sup> October, 2024 at 5:00 p.m.
- The cut-off date for determining the eligibility of members for remote E-voting and voting through poll at the AGM is Wednesday, 16<sup>th</sup> October, 2024.
- Any person who becomes member of the Company after dispatch of notice of the meeting and holding shares as on cut-off date i.e. Wednesday, 16<sup>th</sup> October, 2024 may obtain the user id and password by contacting, M/s Beetal Financial & Computer Services Pvt. Ltd., Beetal House, 3<sup>rd</sup> Floor, 99, Madangiri, Behind No.1 Shopping Centre, Near Dada Harsukh Dass Mandir, New Delhi-110012, Phone No.: 011-29961281-33, Fax No.: 011-29961284, E-mail: [beetal@beetalfinancial.com](mailto:beetal@beetalfinancial.com).
- The members who cast their vote through remote E-voting may also attend the EGM but shall not be allowed to cast their vote at the EGM.
- The facility of voting through poll shall be available at the EGM to those members who have not casted their vote through remote E-voting.
- The Notice is available at the company's website viz. [www.padamcotton.com](http://www.padamcotton.com).
- Members may go through the e-voting instructions provided in the EGM Notice or may refer the Frequently Asked Questions (FAQs) and E-voting Manual for Shareholders at [www.evotingindia.com](http://www.evotingindia.com), under help section or write an email to [helpdesk.evoting@cdsindia.com](mailto:helpdesk.evoting@cdsindia.com).

The results of e-voting on the resolutions set out in the Notice of the EGM shall be declared within the permissible time under the applicable laws. The Notice declared along with the report of the Scrutinizer shall be placed on the website of the Company [www.padamcotton.com](http://www.padamcotton.com) and on the website of Beetal Financial & Computer Services Pvt. Ltd., immediately after the declaration of result by the Chairman or a person authorised by him and the result shall also be communicated to the Stock Exchange i.e. BSE Limited. The results shall be displayed at the Registered at 196, 1st Floor, Opp. Red Cross Bhawan, G.T. Road, Karnal-132001, Haryana.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakshak Dahiya, Manager, (CDSL), Central Depository Services (India) Limited, A Wing, 25<sup>th</sup> Floor, Marathon Futurer, Mafatali MI Compounds, N.M. Joshi Marg, Lower Parel (East), Mumbai-400013 or send an email to [helpdesk.evoting@cdsindia.com](mailto:helpdesk.evoting@cdsindia.com) or call on 022-23055842/43.

**For Padam Cotton Yarns Limited**  
**Sd/-**  
**Pernika Mittal**  
 Director  
 DIN: 08194164

Date : 27.09.2024  
 Place: Karnal

**AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED**  
 Registered Office: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021. Ph: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: [info@authum.com](mailto:info@authum.com)

**APPENDIX - IV-A [See proviso to rule 8 (6)] | Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))**  
 That pursuant to the approved resolution plan

